

19

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

DA No.1180/91

Dt. of Order:30-12-91

T.Thirupathi

...Applicant

Vs.

1. Union of India rep. by its Secretary,
Ministry of Personnel & Public Grievances
and Pensions, Department of Administrative
Reforms and Public Grievances, Sardar Patel
Bhavan, Sansad Marg, New Delhi-110 001.
2. Railway Board rep. by its Executive
Director (PG), Rail Bhavan, New Delhi.
3. South Central Railway rep. by its General
Manager, Rail Nilayam, Secunderabad.
4. The Divisional Railway Manager, SCR,
Vijayawada.

...Respondents

Counsel for the Applicant : Shri M.V.Praveen Kumar
Shri S.Rajeshwar Rao, Advocate for
Counsel for the Respondents : Shri V.Bhimanna, SC for Rlys

CORAM:

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)

(Orders passed by Hon'ble Shri T.Chandrasekhar
Reddy, Member (J)).

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This application filed under section 19 of the
A.T.Act, 1985, to direct the Respondents to consider the
case of the applicant for appointment to any suitable post
on compassionate grounds. The case of the applicant is
that his father died in the year 1970 due to snake-bite,
while in service and that he is entitled for appointment on
compassionate grounds, as he has the required qualifications
and is now a major.

2. A representation dt.26-4-91 is made to the Respon-
dents by the mother of the applicant requesting to provide
suitable employment to her son i.e. the applicant herein on
compassionate grounds. This application is filed before this

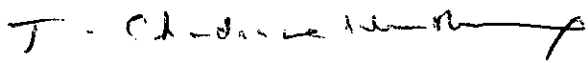
T. Ch.

...2.

(20)

Tribunal on 13-12-91. Since six months time has been elapsed from the date of representation made by the applicant, the applicant had complied with the requirements of the provisions of the section 20(2)(i) of the A.T.Act, 1985. As the representation is still pending with the department I feel that it would be ^{Fir and} proper ^{with intem direction} to dispose of the same. Hence the Respondents are directed to dispose of the representation dt.

26-4-91 made by the mother of the applicant on behalf of the applicant within three months from the date of receipt of ^{the} ~~of the said representation is not already disposed of~~ this order. The applicant would be at liberty to approach this Tribunal afresh if he continues to be aggrieved by the orders passed by the Respondents. With the said direction the O.A. is disposed of at the admission stage. No order as to costs.


(T.CHANDRASEKHAR REDDY)
Member (J)

Dated: 30th December, 1991.
Dictated in Open Court.


Dy.Registrar(J)

avl/

To

1. The Secretary, Union of India, Ministry of Personnel & Public Grievances and Pensions, Dept. of Administrative Reforms and Public Grievances, Sardar Patel Bhavan, Sansad Marg, New Delhi- 1.
2. The Executive Director, Railway Board(PG) Rail Bhavan, New Delhi.
3. The General Manager, S.C.Railway, Rail Nilayam, Secunderabad.
4. The Divisional Railway Manager, S.C.Rly, Vijayawada.
5. One copy to Mr.M.v.Praveen Kumar, Advocate 3-4-835/2, Barkatpura, Hyderabad.
6. One copy to Mr.v.Bhimanna, SC for Rlys, CAT.Hyd.Bench.
7. One spare copy.

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